

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 17/RP/2023**

**Subject** : Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Rewa Ultra Mega Solar Limited & 11 Ors.

**Date of Hearing** : 5.7.2023

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Mohd. Mohsin, PGCIL  
Shri Zafrun Hasan, PGCIL  
Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

The instant review petition is filed by PGCIL seeking review of the order dated 24.2.2023 in Petition No. 6/TT/2020, wherein transmission tariff for 2014-19 tariff period in respect of the four assets under transmission system for Rewa Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region was approved.

2. Learned counsel for the Review Petitioner submitted that in order dated 24.2.2023 in Petition No. 6/TT/2020, the time over-run from the scheduled COD to the rescheduled COD, i.e. upto 31.10.2017 was only condoned and the time over-run beyond the rescheduled date was not condoned on the ground that no valid reasons for time over-run were submitted by the Review Petitioner. However, the Review Petitioner has submitted that the documentary evidence as well as the reasons for time over run, namely, matching with RUMSL were clearly pleaded by Review Petitioner and therefore finding that the Review Petitioner did not submit any reasons for time over-run is an error apparent on the face of record which requires to be revised.

3. Learned counsel for the Review Petitioner further submitted that tariff for some of the other elements covered under the transmission system for RUMSL was approved by the Commission vide order dated 5.11.2018 in Petition No. 7/TT/2018, wherein the time over-run was partly condoned. The Review Petitioner filed Appeal No. 422 of 2019 against the order dated 5.11.2018 before APTEL and APTEL vide judgement dated 14.3.2023 has remanded Petition No. 7/TT/2018 for fresh consideration by the Commission. As the issue of time over-run is same in both the cases, the present review petition may be heard along with the remanded Petition No. 7/TT/2018.



4. After hearing the learned counsel for the Review Petitioner, the Commission directed as follows:

- a. Admit the review petition.
- b. Issue notice to the Respondents.
- c. The Respondents to file their reply, on an affidavit by 31.7.2023, with an advance copy to the Review Petitioner and
- d. The Review Petitioner to file its rejoinder, if any, by 21.8.2023.

5. The Commission also observed that the parties should adhere to the timeline specified for filing the reply and rejoinder.

6. The review petition shall be listed for further hearing along with Petition No. 7/TT/2018 on 28.9.2023.

**By order of the Commission**

sd/-  
(Kamal Kishor)  
Asth. Chief (Law)

